

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Sixth Lok Sabha**

**Seventeenth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1978**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**  
**(Sixth Lok Sabha)**

**SEVENTEENTH REPORT**

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventeenth Report.

2. The Committee met on the 17th April, 1978 for the examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 84, 173, etc.*) by Shri Raj Krishna Dawn.
- (2) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19, omission of article 31, etc.*) by Shri Y. P. Shastri.
- (3) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 19, 31, etc.*) by Shri Sharad Yadav.
- (4) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 352, 356, etc.*) by Shri Hari Vishnu Kamath.

*Examination of Constitution (Amendment) Bills*

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri Y. P. Shastri attended.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 84, 173, etc.*) by Shri Raj Krishna Dawn.

The Bill seeks to amend the Constitution with a view to provide for reservation of a fixed percentage of seats in the House of the People and the Legislative Assemblies of the States for the agriculturists, as also for laying down qualification for being chosen to fill seats reserved for agriculturists.

After considering all aspects of the Bill, the Committee recommend that the Member be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19, omission of article 31, etc.*) by Shri Y. P. Shastri.

The Bill seeks to amend the Constitution with a view to delete the right to property from Part III of the Constitution relating to fundamental rights.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 19, 31, etc.*) by Shri Sharad Yadav.

The Bill seeks to amend the Constitution with a view to remove the right to property from Part III of the Constitution relating to fundamental rights.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

[P.T.O.]

(4) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 352, 356, etc.*) by Shri Hari Vishnu Kamat.

The Bill seeks to amend the Constitution with a view to provide safeguards against misuse of Emergency provisions of the Constitution.

After considering all aspects of the Bill, the Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

*Recommendation*

5. The Committee recommend that Sarvashri Raj Krishna Dawn, Y. P. Shastri, Sharad Yadav and Hari Vishnu Kamath be permitted to move for leave to introduce their Constitution (Amendment) Bills.

NEW DELHI;

GODEY MURAHARI,

April 17, 1978.

Chaitra 27, 1900 (Saka).

*Chairman,  
Committee on Private Members'  
Bills and Resolutions.*